

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

24.

**IA-5762/2023 in C.P.(IB)/747(MB)/2022**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES:

Vistra ITCL (India) Limited  
Vs  
Kakade Estate Developers Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016

**ORDER**

1. Mr. Rohit Gupta a/w Mr. Raturaj Bankar, Ld. Counsel for the Applicant present. Ms. Manasi Joglekar i/b Wadia Ghandy & Co., Ld. Counsel for the R1 & R2 present. Mr. Yash Jariwala i/b Pranali Gada, Ld. Counsel for the RP present. Ms. Heena Suvarnakar i/b Adv. Shweta R., Ld. Counsel for the Corporate Debtor in main CP present (VC).
2. Counsel for the Applicant seeks one week more time to file amended Cause Title.
3. List this matter on **30.04.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)